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CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH

....

Registration T.A. 288 Of 1986

Kamta Prasad ... Plaintiff-Applicant

vs

Union of India and ors ... Defendants-Respondents

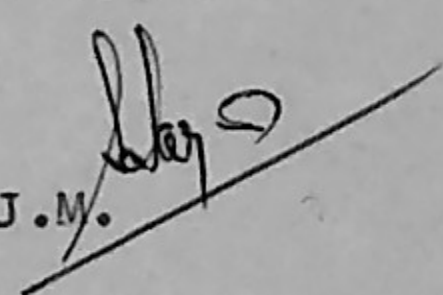
Hon' K. Obayya, A.M.

Hon' S.R. Sagar, J.M.

(By Hon' S.R. Sagar, J.M.)

Shri G.D. Mukherjee counsel for the respondents  
and Shri A.S. Dewakar counsel for the applicant  
are present.

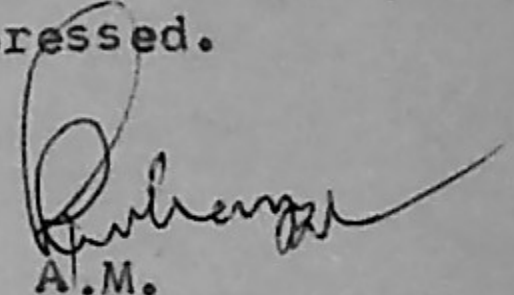
Counsel for the plaintiff-applicant  
filed Suit No. 244 of 1985, in the Court of  
Hawali, Munsif, Varanasi for prohibitory injunction.  
On establishment of Central Administrative Tribunal,  
his case has been received on transfer under section  
29 of the Administrative Tribunals Act, 1985.  
The learned counsel for the plaintiff-applicant  
has stated before us that he does not press the  
suit which on transfer has been registered as  
T.A. No. 288 of 1986. The T.A. No. 288 of 1986  
is accordingly dismissed as not pressed.

  
J.M.

(sns)

October 9, 1990.

Allahabad.

  
A.M.